

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) No. 77 of 2020

IN THE MATTER OF:

PEE AAR EXIM Pvt. Ltd. & Anr.

...Appellants

Versus

Pankaj Rustagi & Anr.

...Respondents

Present:

**For Appellant: Mr. Abhijeet Sinha, Mr. Arvind Kumar Ray,
Mr. Karan Gupta, Ms. Vanita Bhargava and Ms.
Vansha S Suneja, Advocates.**

For Respondent: Mr. Kanti Mohan Rustagi, Advocates.

With

Contempt Case (AT) No. 14 of 2020 in
Company Appeal (AT) No. 77 of 2020

IN THE MATTER OF:

Pankaj Rustagi & Anr.

...Applicants

Versus

PEE AAR EXIM Pvt. Ltd. & Anr.

...Contemnors/Respondents

Present:

For Appellant: Mr. Kanti Mohan Rustagi, Advocates.

**For Respondent: Mr. Abhijeet Sinha, Mr. Arvind Kumar Ray,
Ms. Vanita Bhargava and Ms. Vansha S Suneja,
Advocates.**

Cont'd...../

ORDER
(Through Virtual Mode)

19.02.2021: Heard Mr. Abhijeet Sinha, Advocate representing the Appellant in in Company Appeal (AT) No.77of 2020. Hearing on Appellant's part stands concluded.

List the Appeal along with Contempt Application for arguments on **18th March, 2021 at 12:30 PM.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Ash/GC

Company Appeal (AT) (Insolvency) No. 77 of 2020; Contempt Case (AT) No. 14 of 2020 in Company Appeal (AT) (Insolvency) No. 77 of 2020.